

GOVERNMENT OF TELANGANA
TELANGANA STATE CONSUMER DISPUTES REDRESSAL COMMISSION
Eruvaka Building, Khairatabad, Hyderabad-500004
Phone No.040-23394399

NOTIFICATION

Roc.No.272TSCDRC/ADMN/2022/Dt.31.12.2022

Sub: Consumer Affairs – Consumer Protection Act, 2019 - Filling up of the post of **President**, Telangana State Consumer Disputes Redressal Commission, Hyderabad in the State of Telangana – Inviting Applications from the eligible candidates – Notification – Issued.

Ref:- 1. Consumer Protection Act, 2019 and Rules, 2020.
2.G.O.Ms.No.12,CA,F&CS(CS.I.RC) Dept. dt.12.10.2021.
3.G.O.Ms.No.14,CA,F&CS(CS.I.RC) Dept. dt.14.10.2021.
4.G.O.Ms.No.16, CA, F&CS(CS.I.RC) Dept. dt.08.11.2021.
5. Minutes dt.02.11.2022 of the Selection Committee constituted under Rule 6(1) of Consumer Protection (Qualification...) Rules,2020.
6. Memo No.1682/CS.I.RC/2022, CA, F& CS (CS.I.RC) Department dt.24.12.2022.

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Applications are invited from the suitable and eligible candidates for appointment to the post of **President, Telangana State Consumer Disputes Redressal Commission, Hyderabad** in the State of Telangana in terms of section 43 of Consumer Protection Act, 2019 read with Consumer Protection (Qualification for appointment, Method of Recruitment, Procedure of Appointment, Term of Office, Resignation and Removal of the President and Members of the State Commission and District Commission) Rules, 2020 against the vacancy likely to arise due to retirement w.e.f.5.2.2023.

Eligibility Criteria:

In terms of Rule-3 of the Consumer Protection (Qualification for appointment, Method of Recruitment, Procedure of Appointment, Term of Office, Resignation and Removal of the President and Members of the State Commission and District Commission) Rules, 2020, the applicant shall not be qualified for appointment as President of State Consumer Disputes Redressal Commission, unless he is or has been, a Judge of the High Court.

Procedure of appointment:

Appointments will be made by the State Government on the recommendation of Selection Committee constituted under Rule 6(1) of the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of President and Members of the State Commission and District Commission) Rules, 2020 notified by Ministry of Consumer Affairs, Food and Public Distribution vide notification dated 15.7.2020.

TERM OF OFFICE:

The President of the State Commission shall hold office for a term of four years or up to the age of sixty-seven years, whichever is earlier and shall be eligible for reappointment for another term of four years subject to the age limit of sixty-seven years, and such reappointment is made on the basis of the recommendations of the Selection Committee.

SALARY AND ALLOWANCES:

The salary and allowances of President of the State Commission shall be as per the Consumer Protection (Salary, allowance and Conditions of Service of President and Members of the State Commission and District Commission) Rules, 2020 shown below and/or related orders/ Notifications to be issued under the said Rules from time to time by the State of Telangana.

Category of post	Salary and allowances
President of the State Commission	<ul style="list-style-type: none"> • President of the State Commission shall receive the salary and other allowances as are admissible to a sitting judge of the High Court of the State. • The pay of a person appointed as President or member, who is in receipt of any pension, shall be reduced by the gross amount of pension drawn by him. • There shall be an annual upward revision of the pay of a member at the rate of 3%.

DISQUALIFICATION:

A person shall be disqualified for appointment as President of a State Commission, if he-

- a) has been convicted and sentenced to imprisonment for an offence which involves moral turpitude; or
- b) has been adjudged to be insolvent; or
- c) is of unsound mind and stands so declared by a competent court; or
- d) has been removed or dismissed from the service of the State Government or Central Government or a body corporate owned or controlled by such Government; or
- e) has, in opinion of the State Government, such financial or other interest as is likely to prejudicially affect his functions as the President.

REMOVAL:

The State Government shall remove from office any President, who-

- (a) has been adjudged as an insolvent; or
- (b) has been convicted of an offence which involves moral turpitude; or
- (c) has become physically or mentally incapable of acting as such member; or
- (d) has acquired such financial or other interest as is likely to affect prejudicially his functions as a member; or
- (e) has so abused his position as to render his continuance in office prejudicial to public interest;

Provided that where a President is proposed to be removed on any ground specified in clauses © to (e) of the Consumer Protection (Qualification for appointment, Method of Recruitment, Procedure of Appointment, Term of Office, Resignation and Removal of the President and Members of the State Commission and District Commission) Rules, 2020, the President shall be informed of the charges against him and given an opportunity of being heard in respect of those charges.

CERTIFICATE OF PHYSICAL FITNESS: -

- The candidates selected for appointment to the above posts, will be required to produce a Certificate of Physical Fitness from the competent authority not below the rank of Civil Surgeon/District Medical Officer.

OATHS OF OFFICE AND SECRECY:

Every person appointed to be the President shall, before entering upon his office, make and subscribe an oath of office in **Form-I** and oath of secrecy in **Form-II** annexed hereto.

Application (in original) in prescribed form along with attested photocopies of supporting documents regarding age, education and experience etc., should be reached to the Designated Officer-cum-Assistant Registrar, Telangana State Consumer Disputes Redressal Commission, Eruvaka Building, Opp. Sridhar Function Hall, Khairatabad, Hyderabad-500004, **on or before 20.01.2023 by 5.00 PM.**

Other instructions:

- Incomplete or defective applications not accompanied with *attested* copies of all testimonials and the applications received after the due date will not be considered on any ground, including postal delay.
- The Government reserves the right either to postpone or cancel this Notification or to take any decision on the Notification at any point of time.
- The Notification along with the application form and for other details, visit the Telangana State Consumer Disputes Redressal Commission's web-site **<http://scdrc.tg.nic.in>**.

//BY ORDER //

31/12/2022
**DESIGNATED OFFICER-CUM-
 ASST REGISTRAR**
*Designated Officer-cum-
 Assistant Registrar*

Telangana State Consumer Disputes
 Redressal Commission, HYDERABAD.

To

- 1.The Registrar General, Hon'ble Supreme Court of India;
- 2.The Registrar General, High Court for the State of Telangana at Hyderabad;
- 3.The Registrars of the Hon'ble High Courts in the Country;
- 4.The Registrar, National Consumer Disputes Redressal Commission, New Delhi;
- 5.The Chief Secretaries of all the States;
- 6.The Ex-Officio Secretary, F & CS Department, Govt. of Telangana, Hyd; and
- 7.The Law Department, TS Secretariat, Hyderabad

With a request to communicate the above Notification to all the concerned and display the same on their respective Notice Boards/Websites.

*TS.No.4060
 31/12/2022*

FORMAT OF APPLCIATION REQUIRED TO BE FURNISHED BY THE CANDIDATES

**Application for the post of President, Telangana State Consumer Disputes
Redressal Commission, Hyderabad in the State of Telangana.**

Notification Roc.No.272 /TSCDRC/ADMN/2022/ Dt.31.12.2022

Affix latest passport
size photograph

1	Name of the Candidate in full with surname (in BLOCK LETTERS)																									
2	Father's/Husband's Name																									
3	Date of Birth & Age: (As per SSC or its equivalent examination) Copy of Date of Birth Certificate to be enclosed.																									
4	Nationality:																									
5	Address for communication with District and pin code:																									
6	Native place and district:																									
7	Telephone/Mobile No.																									
8	E-mail ID:																									
9	Permanent address with district and Pin Code:																									
10	Sex: Male/Female																									
11	Educational & Professional Qualification (Give particulars of all examinations passed commencing from SSC or its equivalent examination) (enclose copies of certificates)																									
	<table border="1"> <thead> <tr> <th>Sl.No.</th> <th>Name of the Degree/ Examination</th> <th>Year of Passing</th> <th>Class/ Division</th> <th>Percent age of marks</th> <th>Name of the University/ Institution</th> </tr> </thead> <tbody> <tr> <td>1</td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td>2</td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td>3</td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	Sl.No.	Name of the Degree/ Examination	Year of Passing	Class/ Division	Percent age of marks	Name of the University/ Institution	1						2						3						
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1																										
2																										
3																										

		4						
		5						
12	Other qualifications, if any							
A	Prior Experience:							
	A person who is or has been a Judge of High Court							
	i) Date of joining as High Court Judge							
	ii) Date of superannuation (if applicable)							
B	Other experience details, if any:							
	Sl.No.	Post Held	Name & Address of the Organization	Period (From -to)	Nature of work handled			
	1							
	2							
	3							
	4							
	5							
13	Status of Health: (Medical certificate not below the rank of Civil Surgeon/District Medical Officer to be enclosed).							
14	Any other accomplishments/ information, the applicant may like to furnish:							
Place:								SIGNATURE (Name)
Date:								
* Strike out whichever is not applicable.								

Note: Unsigned applications and applications not properly filled by the candidates, and applications without necessary enclosures are liable to be rejected summarily.

Annexure
(See Rule 12)

FORM I

Form of Oath of Office for the President and Member of the State Commission and District Commission.

I,, having been appointed as the President/ Member in the State Consumer Disputes Redressal Commission,/ District Consumer Disputes Redressal Commission,do solemnly affirm/do swear in the name of God that I will faithfully and conscientiously discharge my duties as the President/Member of the State Commission/District Commission to the best of my ability, knowledge and judgment, without fear or favour, affection or ill-will and that I will uphold the Constitution and the laws of land.

(SIGNATURE)

FORM II

Form of Oath of Secrecy for the President and Member of the State Commission and District Commission

I,, having been appointed as the President/Member of the State Consumer Disputes Redressal Commission,/ District Consumer Disputes Redressal Commission, do solemnly affirm/do swear in the name of God that I will not directly or indirectly communicate or reveal to any person or persons any matter which shall be brought under my consideration or shall become known to me as President/Member of the State Commission/District Commission except as may be required for the due discharge of my duties as the President/Member.

(SIGNATURE)

ANNEXURE

[See rule 6 (12)]

CERTIFICATE OF PHYSICAL FITNESS

I hereby certify that I have examined Shri/Smt./Ms.....
and that I have not discovered that he/she has any disease (communicable or
otherwise) , constitutional weakness or bodily infirmity, except..... I
do not consider this a disqualification for his/her for employment as member in
the State/District Consumer Disputes Redressal Commission for a period of four
years or up to the age of sixty seven years, whichever is earlier.

Date.....

Signature of candidate

Signature

Designation

(Civil Surgeon/District Medical Officer)